

ITEM NO.1501

COURT NO.1

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2353-2354/2025

[Arising out of impugned final judgment and order dated 22-11-2024 in WA No. 1158/2024 22-11-2024 in WA No. 1160/2024 passed by the High Court for the State of Telangana at Hyderabad]

PADI KAUSHIK REDDY ETC.

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ORS. ETC.

Respondent(s)

WITH

W.P.(C) No. 82/2025 (X)

Diary No(s). 14577/2025 (XII-A)

Date : 31-07-2025 These petitions were called on for hearing today.

For Petitioner(s) :

Mr. Vikas Mehta, AOR
Mr. Basa Mithun Shashank, Adv.
Mr. Anthony Reddy Katkam, Adv.
Mr. R.v. Pavan Maitreya, Adv.

Mr. C Aryama Sundaram, Sr. Adv.
Mr. Dama Seshadri Naidu, Sr. Adv.
Mr. P. Mohith Rao, AOR
Ms. J. Akshitha, Adv.
Mr. Eugene S Philomene, Adv.
Mr. J Venkat Sai, Adv.
Mr. Rahul Jayapala Reddy, Adv.
Mr. Zafar Inayat Ganai, Adv.
Mr. Shubhankar Sharma, Adv.

For Respondent(s) : Mr. Sumanth Nookala, AOR

Mr. Mukul Rohitgi, Sr. Adv.
Dr. Abhishek Singhvi, Sr. Adv.
Mr. T. Rajnikanth Reddy, A.A.G.
Mr. Sumanth Nookala, Adv.
Mr. Sravan Kumar Karanam, AOR

Mr. Kumar Vaibhaw, Adv.
Ms. Devina Sehgal, AOR
Mr. Yatharth Kansal, Adv.
Mr. M. Srikanth Varma, Adv.
Mr. Dhananjay Yadav, Adv.
Mr. Vineet George, Adv.

Mr. Hitendra Nath Rath, AOR
Mr. Kumar Abhishek, Adv.

Mr. Ramesh Allanki, Adv.
Ms. Aruna Gupta, AOR
Mr. Syed Ahmad Naqvi, Adv.

Mr. Ankit Agarwal, AOR
Mr. Koustubh Desai, Adv.
Mr. Ashish Shukla, Adv.

Mr. Mukesh Kumar, AOR
Mr. Rajesh Kumar, Adv.
Mr. Madhup Kumar Tiwari, Adv.
Ms. Kavita Chaturwedi, Adv.
Mr. Adv Yashaswi Sk Chocksey, Adv.

Mr. S Niranjana Reddy, Sr. Adv.
Mr. Mahfooz Ahsan Nazki, AOR
Ms. Akhila Palem Rami Reddy, Adv.
Ms. Palak Arora, Adv.
Mr. Vivek Rajan D.b, Adv.
Mr. Hemant Gupta, Adv.

Mr. Ravi Shankar Jandhyala, Sr. Adv.
Ms. Neha Rai, AOR
Mr. Sugam Mishra, Adv.
Ms. Rukhshaar, Adv.
Mr. Kumar Nikhil, Adv.

Mr. D. Abhinav Rao, AOR
Ms. Megha Shaw, Adv.
Mr. Abhisek Das, Adv.
Mr. Raghav Bherwani, Adv.

1. Hon'ble the Chief Justice of India pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Augustine George Masih.
2. Delay condoned.
3. Leave granted in SLP(C) Nos. 2353-2354 of 2025 and Diary

No. 14577 of 2025.

4. The appeals and the writ petition are allowed in terms of the signed reportable judgment.

5. Pending applications, if any, stand disposed of.

(DEEPAK SINGH)

ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)

ASSISTANT REGISTRAR

[Signed Reportable Judgment is placed on the file]